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CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED ILLEGAL TRANSMISSION OF FOREIGN EXCHANGE WITH FAKE RESERVE BANK PERMITS

SHRI YAMUNA PRASAD MAN-DAL (Samastipur): I call the attention of the Minister of Finance to the following matter of urgent public importance and I request that he may make a statement thereon:—

The reported involvement of an American bank and a leading nationalised bank in illegal transmission of foreign exchange with fake Reserve Bank permits.

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): Mr. Speaker, Sir. on 11th July, 1974 Vijaya Bank Ltd. remitted a sum of US \$30,000 to Hongkong on the basis of a permit purported to have been issued by the Reserve Bank of India. This permit was presented to Vijaya Bank Ltd. by one Shri Deepak Shantilal Jain. On the 19th July, 1974, Shri Deepak Shantilal Jain approached Vijaya Bank Ltd. for remitting a sum of US \$1.30,000 to Hongkong on the basis of two similar permits amounting to US \$ 80,000 and \$ 50,000 respectively. As fairly large amounts were involved, the Manager of Vijaya approached the Reserve Bank Ltd Bank of India on 19th July, 1974 for purposes of checking the authenticity of these permits as also the permit on the basis of which remittance of US \$30,000 had already been remitted. On finding the permits to be spurious, the case was handed over to the Enforcement Directorate for Naturally, the remitinvestigation. tance to the extent of US \$ 1,30,000 was not permitted.

Preliminary investigations reveal that similar remittance based on spurious permits may have been made through more than one bank. On the

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basis of investigations undertaken so far, permits involving a sum of Rs. 2.34 crores have been segregated for scrutinising their authenticity. Remittances in relation to these permits were made through Vijaya Bank Ltd., the Bank of America and the Bank of India. As the investigations are in the preliminary stage, it is not possible to quantify the exact magnitude of the remittances which have been effected through spurious permits or indicate the number of banks through whom these remittances have been made.

Shri Deepak Shantilal Jam and one of his accomplices have been apprehended. Furthermore, an amount of about Rs. 42 lakhs in the accounts in the name of Deepak Shantilal Jam and his accomplices with the Vijaya Bank Ltd. has been frozen.

Two officers of the Reserve Bank of India have been placed under suspension and criminal cases are being registered against them, as prima facie, they appear to be involved in this fraud.

SHRI YAMUNA PRASAD MAN-Mr. Speaker, Sir, All India DAL: Radio today gave this news to the country that this sort of shady thing has been happening to the great loss of the country to the tune of crores of rupees. I do no know how many crores of rupees it would amount to. We have come to know about black money and about other black things and every day, every month and every year, the people like Shri Shantilal Jain have been carrying on these nefarious activities in this country to the loss of, if I maximise it or if I exaggerate it, several hundred crores of ruppes. Only the Finance Minister can say how they do this business.

Especially there are some traders in the country who carry on over-invoicing and under-invoicing only for this purpose. It is good that the Ministry has apprehended Deepak Shantilal Jain and his other accomplices and their accounts have been frozen within a month But only two junior officers of the Reserve Bank of India have been brought to book whereas the really responsible big people have been left out Criminal cases should also be started against Deepak Shantilal Jain and his accomplices I am glad to know that the Government have acted very promptly The statement of the hon Mmister is very carefully worded but the way of the Government hould be to put all these things m such a manner so that the truth comes out I ask the Finance Minister, is it the first case or there have been several similar cases in the past also? Even in the streets of Bombay and Calcutta people have been talking of shady busines of some of the officers of the Reserve Bank of India The Finance Ministry should be equally vigilant and careful to see that these things do not recur To root out this evil for all time to come I would be very glad to know if there is any cell m the Finance Ministry and if the Government is thinking on these lines so that there is more coordination and the Reserve Bank of India may work more efficiently in future

SHRI YESHWANTRAO CHAVAN Sir, I am grateful to the hon Member for expressing his sense of appreciation for what the Enforcement Directorate has done in this matter There is some deficiency in the procedure. Fortunately this is the first time this thing has been revealed I do not think any offence of this type was revealed before RBI has promptly acted and taken many steps to prevent this Particularly, certain procedures had to be changed and certain powers of delegation which had been given to take a final view in such matters have been corrected I think there will be much more vigilance in this matter.

श्वी सलपाल कपूर(पटियाला) मिनिस्टर साहब ने कहा है कि इस से पहले ऐसा कोई वाक्या नही हुआ है। लेकिन 31 जलाई, का फिनाशल एक्सप्रेम लिखता है कि तोन साल पहले इसी ग्रमराकन बैंक ने दस लाख रुपए का इसी तरह का एक परमिट केश करवाया । मिनिम्टर माहव वताये कि क्या यह फैक्चग्रल बात है या नही । यह बडे अफसोस और दख की वात है कि इतना ग्रच्छा भौर बढिया इन्तजाम म्रार इतनी सिक्यरिटी ग्रीर कनाज होने के बावजट रिजवंबैक से एक वान्स्पीरभी र जरिए इस तरह इतने बडे एमाउट के फैंक परमिट इस्य हा. ग्रौर स्टेटमट मे यह भी नही बनाया गया कि यह दो जनियर ग्राफिसन ज नस्पेड किए गये उनके नाम क्या है इसमें भीर कौन कौन से ग्राफिसस ग्राने है। श्री दीपक शातीलाल जन के भ्रलावा भौर कौन-कौन मो पार्टिया इसम इन्वाल्व है---ऐसा कुछ नही बताया गया। सिर्फ जैन के बारे मे कहा गया कि दो एकाउन्टस है----एक एकाउन्ट 28 লাৰ্জ रुपए का ग्रीर एक एकाउन्ट पेपर के मनाविक 14 लाख रुपए का है लकिन म्राया यह जो 42 लाख स्टेटमेट मे बनाया गया बह व्हाइट मनी था या ब्लैक मनी था, क्या बिजनेस करते थे. उससे पहले उनका क्या कान्डक्ट था. उससे पहले कु से बैंक के साथ इन्वाल्य्ड हैं, बैंक के एकाउन्टम कब से खुले हुए हैं---इन सभी बातो की मोर कोई ध्यान नही दिलाया गया है इमपर कोई रोशनी नही डाली गई है। इसलिए मैं ग्रापकी मार्फत फाइनेस मिनिस्टर से यह प्रार्थना करता हु कि यह स्टेटमेट जो उन्होने दिया है वह बहुत नाकाफी है, पूरे डिटेल्म हाउस के सामने झाने चाहिए । स्पीकर साहब, यह बात भी गैरमनासिब नही होगी कि ग्राप कोई टाइम मुकर्रर करे झौर रिजवं बैक तथा बैक ग्राफ अमेरिका ने इस किस्म की जो गडवड की है उस पर इस हाउस मे चर्चा करने का मौका दे ताकि मेम्बर्म के प्वाइन्ट साफ व्यु धौर गवर्नमेट का वाइन्ट म्राफ व्यु सामने मा सके ग्रीर फैक्टस पर मेन्द्र ग्रेपनी राय दे मके क्योंकि यह इन्फामेंगन पूरी तौर से इस स्टेटमेट से नहीं मिलती है।

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SHRI YESHWANTRAO CHAVAN: The hon. Member is entitled to have his own views about the statement that I have made and I do not want to comment on that. But I can only say that I have tried to give as much information as possible. Of course, he is entitled to know the names of the officers who are involved in this. The names of the officers are: Y. R. Mantri, Staff Officer, Grade II, and Shri B. S. Pradhan, Exchange Controller. These are the two officers who have been placed under suspension and the cases are being registered against them.

 A_s I have said already, the name of the main person involved in this has been given already. His other accomplice is called Pratap Singh. Investigation are going on. They have also revealed the name of a third person but who is absconding, and therefore, in the interest of the investigation, I do got propose to reveal his name.

The number of permits which are under scrutiny reveal an amount of more than Rs. 2 crores. But I cannot say yet that the entire money can be treated as spurious amount; some of it might possibly be due to some genuine transactions. I do not know what more information I can give. As for the discussion in the House, I do not stand between the hon. Member and the Speaker.

SHRI SAT PAL KAPUR: What about the Rs. 28 lakhs and Rs. 14 lakhs accounts?

SHRI YESHWANTRAO CHAVAN: I have already said in my statement that furthermore, an amount of about Rs. 42 lakhs has been frozen.

SHRI JAGANNATH RAO (Chatrapur): What about his antecedents?

SHRI SAT PAL KAPUR: What was their modus operandi?

SHRI YESHWANTRAO CHAVAN: The modus operadi in this matter appears to be like this, that these

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officers concerned have been alleged to have signed blank papers or blank forms which are treated as permits and handed over to some persons. It is on that basis that the whole thing has been found out.

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SHRI SAT PAL KAPUR: Such a simple thing?

SHRI YESHWANTRAO CHAVAN: It is complicated.

SHRI BHOGENDRA JHA (Jainagar): It is a very serious incident and we were apprehending this all along. The statement of the hon. Finance Minister does not go to the depth of the matter. We were apprehending this even at the time of nationalisation of banks because the foreign banks had been left out. One cannot be sure whether only this particular American bank is involved in this.

AN HON. MEMBER: Most of them.

SHRI BHOGENDRA JHA: I do not know; most of them may be involved because it is Watergate democracy and Watergate finance and therefore, there may be nothing surprising about it.

Two days ago news appeared of the arrest of one important US citizen who is a Vice-President of the Westinghouse Corporation which is a subsidiary of some Swiss firm which is a subsidiary of an American firm which is multinational. There in India itself the payment has been made. The Times of India news of 4th August says:

"According to official sources, the scrutiny of the seized materials revealed that the expenses of the company in India were met out of the funds of the American company. Only a portion of the expenses was sent from abroad through legal banking channels. The balance was met through undisclosed sources AUGUST 8, 1974

and by unauthorised deals in foreign exchange".

This is another thing, for the information of Shri Piloo Mody

SHRI PILOO MODY (Godhra) What did he say?

SHRI BHOGENDRA JHA I said this is another scandal. Here an. American firm dealing in India which is a subsidiary of the Swi3s firm Westinghouse, which is again a subsidiary of an American firm, has been meeting its expenses in India partly through legal channels and partly through unknown illegal channels. unauthorised channels This is another instance in Delhi itself

PROF MADHU DANDAVATE (Rajapur) How 1- Piloo Mody involved in it?

MR SPEAKER He Is adding new dimensions to his question Confine yourself only to this issue

SHRI BHOGENDRA JHA Here again foleign exchange is involved

MR SPEAKER Yes This deals with one issue You are generalising It is not very fair

SHRI BHOGENDRA JHA I stres-"ing one point In this case the officer m charge the Vice-Pres dent of the firm, a US citizen, was trying to escape He was detected and not allowed to escape He was arrested But then he has been bailed out I do not know what are the sureties Here Rs 10 lakhs are involved by way of evasion of income-tax With а bail of Rs 50 000 naturally he can go out

MR SPEAKER: Please come to this issue

SHRI BHOGENDRA JHA Here 13 Rs. 12 crores are involved in the exchange racket It is now proved that fake permits were issued. It is also admitted in the statement that this

is not last thing Many such fake permits have been issued At least 200 fake permits are utilised. The amount involved can only be conjectured, it cannot be exactly stated

In such a situation, I would like to know whether for the present at least Government propose to take over the management of the Bank of America because that bank is involved The second thing is that some junior officers have been penalised But the Reserve Bank officers must be involved when blank permits were issued which have been misured in this way I want to know whether some senior officers have been or are going to be penalised or not Thirdly-this is a basic thing—in the light of the lessons learnt do Government propose to nationalise all the remaining banks including all the foreign banks or not?

SHRI YESHWANTRAO CHAVAN. As far as the preliminary remarks are concerned I do not think I can go into them In the last part a specific question has been put to me why is it that only small officers have been penalised? Nobody has been penalised Investigations are being made and only those against whom some prima facie case had been found had been suspended Cases have been registered If any other officer is also found to be involved, action would be taken against him also, nobody would be spared As far as the American and other banks are concerned, I will have to be fair to the banks as such It is quite possible that some individual officers might have been negligent or might have involved themselves even Whatever the investigaconsciously tions reveal, action would be taken But I cannot say that accordingly those banks themselves are responsible for these things because they seem to have acted on bona fide belief

(Interruptions) That is also а matter of further investigations Ľ something else is revealed, certainly action will be taken against the persons concerned But I cannot be unfair to the banks as such; they have done nothing deliberately in this matter. I find it is not only the Bank of America but also one of the nationalised banks, which is involved... (Interruptions). I do not know. If you let loose your imagination many things can be said but I have to make a statement on the basis of facts as they were revealed. There is no question of taking over any bank as such.

SHRI BHOGENDRA JHA: Against this particular bank. American Bank.

SHRI YESHWANTRAO CHAVAN: There is nothing against the bank as such.

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STATEMENT RE. ALLEGED AS-SAULT BY BRTF PERSONNEL ON SOME PEOPLE OF JOWAI IN MEGHALAYA

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): Mr. Spea-Shri Jyotirmoy ker, Sir. Hon'ble Bosu mentioned in the Lok Sabha on the 29th July about an incident which took place near Jowai village on the 11th July involving the personnel of the Border Roads Organisation and local civilians resulting in an unspecifled number of deaths and injuries to both sides. The Hon'ble Deputy Speaker, who was in the Chair, observed that it is in the interest of the country that the Defence Minister should come forward at the earliest opportunity to make a statement as to what the facts of the case are. what acion has been taken and whas is proposed to be done.

The facts of the case as gathered upto now are as follows:

 On 17th July, 1974, a signal was received by the Headquarters of the Border Roads Organisation from the Chief Engineer Project PUSHPAK situated in another State about 200 miles away that on 11th July the camp of 406 Maintenance Platoon Road was attacked by local civilians between 4 P.M. and 6.15 P.M. by throwing stones and intrusion through barbed wire fencing as a result of which a number of Border Roads personnel were injuredthree of them sustained serious injuries and were hospitalised in the Mission Hospital in Jowai. The signal further stated that the local police were contacted and protection for the camp was arranged.

- (ii) Subsequent report from the Directorate General of Border Roads indicated that on 11th July 1974 a local fair was held near the Border Roads camp on the Jowai-Badarpur road near Jowai. This fair was organised by the local civilians. In the afternoon, some of the local civilians taking part in the fair got drunk and entered the Border Roads camp forcibly by cutting the wire fence and attacking the Border Roads personnel and their families who were in the camp. As a result of this attack, three camp members were seriously injured. All this happened while the men of the unit were away at work. On their return, the men found the injured persons and removed them to the hospital as well as made a search for the culprits who could not be found A report was lodged with the Police who have since provided a Police Guard as the unit does not keep an armed guard itself.
- (iii) The Meghalaya State Government was contacted over the telephone on 30th July 1974

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